

**MADHYA PRADESH STATE JUDICIAL ACADEMY,  
HIGH COURT OF M.P., JABALPUR**

**SPECIALISED EDUCATIONAL PROGRAMME  
FOR THE PRESIDING OFFICERS OF LABOUR COURTS**

**(16<sup>th</sup> & 17<sup>th</sup> NOVEMBER)  
(Venue : MPSJA)**

**PROGRAMME**

**DAY ONE – 16<sup>th</sup> November , 2019 (SATURDAY)**

<b>SESSION</b>	<b>TIME</b>	<b>TOPICS</b>
I	10.15 am to 11.00 am	: Group Photo
		: Inauguration of the Programme & feedback from participants, identifying problems and their need assessment  <b>By: Hon'ble Shri Justice Sujoy Paul, Judge, High Court of M.P., Jabalpur</b> <b>&amp;</b> <b>Hon'ble Shri Justice G. S. Solanki, President, Industrial Courts, Indore</b>
<i><b>TEA BREAK (11:00 am to 11.30 am)</b></i>		
II	11.30 am to 1.15 pm	Key issues relating to cases under the Employee's Compensation Act, 1923  <b>By: Shri J. S. Sengar, Former Member, Industrial Tribunal, Indore</b>
<i><b>LUNCH BREAK (1.15 pm to 2.00 pm)</b></i>		
III	2.00 pm to 3.30 pm	Expeditious and effective disposal of cases: Best practices of Labour Court  <b>By: Shri Rakesh Kumar Sharma (Sr.), VIII Additional District Judge, Bhopal</b>
<i><b>TEA BREAK (3.30 pm to 3.45 pm)</b></i>		
IV	3.45 pm to 5.00 pm	Key issues relating to cases under Industrial Disputes Act, 1947 and M.P. Industrial Relations Act, 1960  <b>By: Shri J. S. Sengar, Former Member, Industrial Tribunal, Indore</b>

<b>DAY TWO - 17<sup>th</sup> November, 2019 (SUNDAY)</b>		
I	10:00 am to 11:30 am	Scope of judicial review in cases of disciplinary proceedings  <b>By: Hon'ble Shri Justice Sujoy Paul, Judge, High Court of M.P., Jabalpur</b>
<b>TEA BREAK (11:30 am to 11:45 am)</b>		
II	11:45 am to 1:15 pm	Key issues relating to Regularization and Classification under Standing Orders Act, 1946  <b>By: Shri J. S. Sengar, Former Member, Industrial Tribunal, Indore</b>
<b>LUNCH BREAK (1.15 pm to 2.00 pm)</b>		
III	2.00 pm to 3.00 pm	Applicability of procedural law in Labour Court with reference to Provision of Civil Procedure Code, 1908, Evidence Act, 1872, Limitation Act, 1963 and Court Fees Act, 1870 & Principles relating to Natural Justice  <b>By: Hon'ble Shri Justice G. S. Solanki, President, Industrial Courts, Indore</b>
<b>TEA BREAK (3.00 pm to 3.15 pm)</b>		
IV	3.15 pm to 4.15 pm	Key issues relating to Workmen's Compensation Act, 1923 and Motor Vehicles Act, 1988 with reference to Labour Court  <b>By: Shri Rakesh Kumar Sharma (Sr.), VIII Additional District Judge, Bhopal</b>
V	4.15 pm to 5.00 pm	Presentation and discussion on (i) Judgment/Order writing <span style="float: right;">(15 Minutes )</span> <b>By: Smt. Kalpana Gaur, Member Judge, Industrial Court, Indore</b>  (ii) Case Management & Court Management <span style="float: right;">(15 Minutes )</span> <b>By: Shri Vivek Kumar Pathak, Presiding Officer, Labour Court, Sagar</b>  <b>Chaired by: Hon'ble Shri Justice G. S. Solanki, President, Industrial Courts, Indore</b>
VI	5.00 pm onwards	Valedictory Session  <b>Chaired by: Hon'ble Shri Justice G. S. Solanki, President, Industrial Courts, Indore : Director, MPSJA</b>

**Note:-**

- (1) The Time Table is subject to change as per exigencies.
- (2) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR**